

LOK SABHA

**CONSTITUTION (ONE HUNDRED AND TWENTY-SECOND
AMENDMENT) BILL, 2014**

[As introduced in Lok Sabha]

Notice of Amendments

<i>Sl. No.</i>	<i>Name of the Member and text of Amendment</i>	<i>Clause No.</i>
	SHRI ARUN JAITLEY	
1.	Page 1, line 1,— <i>for</i> “Sixty-fifth”, <i>substitute</i> “Sixty-sixth”.	Enacting Formula
2.	Page 1, lines 2 and 3,— <i>for</i> “(One Hundred and Twenty-second Amendment) Act, 2014”, <i>substitute</i> “(One Hundredth Amendment) Act, 2015”.	1
3.	Page 2, line 33,— <i>for</i> “and article”, <i>substitute</i> “and”.	10
4.	Page 2, line 34,— <i>for</i> “and article”, <i>substitute</i> “and”.	10
5.	Page 4, line 34,— <i>for</i> “and article”, <i>substitute</i> “and”.	14
6.	Page 5, line 30,— <i>for</i> “clause (2)”, <i>substitute</i> “sub-section (2)”.	18
7.	Page 5, line 36,— <i>for</i> “clause (1)”, <i>substitute</i> “sub-section (1)”.	18
8.	Page 5, after sline 38, <i>insert</i> — “(5) For the purposes of this section, “State” shall have the meaning assigned to it in clause (26B) of article 366 of the Constitution.”.	18

NEW DELHI;
April 23, 2015
Vaisakha 3, 1937 (Saka)

ANOOP MISHRA
Secretary General